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Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1178/2001

Tuesday, this the 15th day of May, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Radhey Shiam Sharma
S/O Shri Kabul Singh Sharma
R/O H.No.128, Chander Shekhar Azad Road,
Babarpur,
Shahdara, Delhi-32.

...Applicant

(By Advocate: Shri Shakeel Ahmed)

Versus

1. Director of Education,
Directorate of Education,
Old Secretariat,
Alipur Road, Delhi-7.

2. Secretary,
Department of Education,
Govt. of NCT of Delhi,
Sham Nath Marg,
Delhi-7.

..Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, a PGT under the Directorate of Education, retired on superannuation on 31.8.1997. Together with the military service rendered by him from 24.10.1962 to 1.10.1966, the total qualifying service rendered by the applicant for the purpose of post-retiral benefit works out to 34 years and 22 days. That the aforesaid military service will be counted towards qualifying service has already been agreed to by the respondents vide their order dated 16.4.1998 (Annexure A-2). Notwithstanding the above position, ~~the~~ retiral benefits have not been paid to the applicant so far. He has filed a number of representations followed by a legal notice dated 3.4.2001 for the payment of retiral benefits. There has been no response from the respondents.

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3. In the circumstances, I am inclined to take the view that the ends of justice will be adequately met by disposing of this OA at this very stage ~~even~~ even without issuing notices by directing the respondents to consider the aforesaid representations filed by the applicant and to dispose them of as expeditiously as possible and in any event within a period of two months from the date of service of a copy of this order. The respondents are directed accordingly. It is clarified that in the event of the decision of the respondents being adverse to the applicant, the applicant will have liberty to come back to the Tribunal, if so advised.

4. The OA is disposed of in the aforesated terms at the admission stage itself. No costs.

5. Registry is directed to send a copy of the OA along with this order.



(S.A.T. Rizvi)
Member (A)

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